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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 17.07.2025

## + CRL.M.C. 1205/2025 & CRL.M.A. 7903/2025

YASHU CHUGH .....Petitioner

Through: Mr. Vaibhav Mittal and Mr. Akash

Vajpai, Advocates

versus

STATE GOVT. OF NCT OF DELHI AND ANR. .....Respondents

Through: Ms. Manjeet Arya, APP for the State

with ASI Vishan Pal Singh, PS Kishangarh and SI Jagat Singh, PS

Delhi Cantt.

## CORAM: JUSTICE GIRISH KATHPALIA

## JUDGMENT (ORAL)

- 1. Petitioner seeks quashing of FIR No.0329/2023 of PS Delhi Cantt for offence under Section 279/338 IPC on the ground that complainant *de facto* (respondent no.2) has settled the disputes with the petitioner.
- 2. Petitioner as well as respondent no. 2, both identified by IO/ASI Vishan Pal Singh are present in Court. I have spoken with both of them in Hindi. It is submitted by them that they have compromised the disputes pertaining to the subject FIR and respondent no. 2 has received full and final





settlement amount, which is in addition to the compensation already received by him in proceedings before Motor Accident Claims Tribunal. Respondent no. 2 submits that he does not wish to pursue prosecution of the petitioner. State has no serious objection to this petition.

3. The petition is allowed and accordingly, FIR No.0329/2023 of PS Delhi Cantt for offence under Section 279/338 IPC and proceedings arising out of the same are quashed. The pending application also stands disposed of.

GIRISH KATHPALIA (JUDGE)

JULY 17, 2025 'rs'